

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALM): (a) Yes, Sir.

(b) Four such cases have been reported by Delhi Administration.

(c) Ejectment proceedings under section 86-A of the Delhi Land Reforms Act 1954 are reported to have been initiated and are currently in progress in the court of Revenue Assistant (KWC), Delhi.

(d) Does not arise in view of reply to part (c) above.

Alterations in DDA Flats

2509. SHRIMATI SHEELA GAUTAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether prior approval is necessary to make alterations or to cover balcony to use it as a room in MIG, LIG and Janata flats of the Delhi Development Authority,

(b) if so, whether the allottee has to visit offices of the Authority several times in this regard;

(c) whether the Government propose to make necessary amendments in the regulations framed by DDA for the convenience of allottees;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALM): (a) Yes, Sir.

(b) to (e). As per existing policy the allottee has to take permission of the DDA for making changes in the flat as per the standard plan available with the DDA. At

present there is no proposal to change this policy.

Construction of Roads in Rajasthan

2510. SHRI GIRDHARI LAL BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) whether the Ranganathan Committee had recommended for construction of roads in Sawai Madhopur, Dholpur and Shahbad regions of Kota District of Rajasthan;

(b) if so, whether the Government have since accorded its approval for Sawai Madhopur and Dholpur but did not give priority to Shahbad region;

(c) if so, the reasons therefor;

(d) whether the Government are considering the said proposal of the State for granting priority to this region also as per the recommendations made by the Ranganathan Committee;

(e) if so, the time by which a decision is likely to be taken in this regard; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIUTTAMBHAJIH PATEL): (a) Yes, Sir. The name of the Committee is Ramanathan Committee and not Ranganathan Committee.

(b) and (c). Under the Centrally Sponsored Scheme of construction of roads in special problem areas of Madhya Pradesh, Uttar Pradesh and Rajasthan, funds were allotted for construction of 13 roads in Sawai Madhopur district of Rajasthan. State Government have not sent any proposal for